

there are more than one crore vehicles that are required to be deregistered and scrapped across the country, for which the Government has approved 70 Registered Vehicle Scrapping Facilities, out of which 38 are operational. However, the situation at the ground level, particularly in the NCR, is totally different. There are lakhs of vehicles, including the Government vehicles, plying on roads which have reached the 10-year diesel and 15-year petrol limit thereby adding to pollution in the city. The whole purpose of the NGT order and the Government's efforts is defeated by this omission on the part of the concerned Department to take action. It is high time that all end-of-life vehicles should be deregistered and scrapped. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI: Sir...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Priyankaji, your issue is a State subject. It has not been allowed. ...*(Interruptions)*... Please, it is not going on record. ...*(Interruptions)*... Now, Shri Ayodhya Rami Reddy Alla - not present. ...*(Interruptions)*... Shri Niranjan Bishi - not present. ...*(Interruptions)*... Shri Vaiko...*(Interruptions)*... Shri Vaiko, you have given your notice. It is on 'concern over frequent attacks and arrest of Indian fishermen by Sri Lankan Navy'. ...*(Interruptions)*... Shri Vaiko, do you not want to speak? ...*(Interruptions)*... Now, Shri Elamaram Kareem's issue is there on 'need to increase the share of Central Government in various important Government schemes like PMAY, etc.'.

SHRI VAIKO (Tamil Nadu): Mr. Deputy Chairman, Sir...*(Interruptions)*...

Need to increase the share of Central Government in various important Government schemes like PMAY etc.

SHRI ELAMARAM KAREEM (Kerala): Sir, I have submitted an important issue related to the financial position of Kerala. My colleague, Shri Sandosh Kumar P., has also presented on this matter here. With the developmental activities and other things going on, Kerala is facing acute shortage of finances. We request the Government of India to revisit the Finance Commission's definitions and the principle of fund allocation.

Now, our borrowing limit has been drastically reduced and the loans taken by some public sector companies for their own purposes are also calculated as State borrowing. That is an unfair practice. So far, such an attitude was not there against any State. Certain Departments under the Government of India, particularly the National Highways Authority, have taken huge loans. But, the same is not being calculated as the loan by the Government of India. So, these principles need to be revisited, and also the amount spent by the State towards land acquisition for the National Highways, which is borrowed by the KIIFB, a finance company, has also been calculated as State borrowing. That should be exempted from that calculation.

SHRI JOSE K. MANI (Kerala): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Question Hour. Hon. Members, the Multi-Media Devices (MMDs) may not display the list of questions due to some technical glitch. Though it will be resolved very soon, the mikes of hon. Members may be switched off for a moment to reboot the system. Hon. Members may kindly bear with the inconvenience. ...(*Interruptions*)... Now, Question Hour.

श्री शक्तिसिंह गोहिल (गुजरात) : सर, हमें कम से कम एक हार्ड कॉपी मिलनी चाहिए। ..(व्यवधान)..

श्री राजीव शुक्ला (छत्तीसगढ़) : सर, कम से कम एक हार्ड कॉपी मिलनी चाहिए। ..(व्यवधान)..

(MR. CHAIRMAN *in the Chair.*)

श्री शक्तिसिंह गोहिल : आप ऐसा कुछ कीजिए कि हमें एक हार्ड कॉपी मिल जाए। ..(व्यवधान)..
सर, हमारे अधिकारों की रक्षा कीजिए। ..(व्यवधान)..

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I need your protection. ...(*Interruptions*)... Sir, it is an important issue.

MR. CHAIRMAN: Those of the Members who have an impression about it, I would be happy to receive them in my Chamber and discuss the matter today itself. Now, Question No. 1.

12.00 Noon

ORAL ANSWERS TO QUESTIONS

UDAN Scheme

*1. SHRI KARTIKEYA SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of airports under UDAN scheme opened in the State of Haryana;
- (b) the amount of Viability Gap Funding provided to these airports till date;
- (c) the new airports proposed under the scheme for the State of Haryana;
- (d) the proposed date of operationalizing Ambala Airport along with details of scheduled/unscheduled flights planned and cities proposed to be connected initially with Ambala Airport; and
- (e) the domestic air traffic from the State of Haryana during the last three years including 2023, year-wise and airport-wise?

THE MINISTER OF CIVIL AVIATION (SHRI JYOTIRADITYA M. SCINDIA): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) In the 2nd round of bidding under UDAN (Ude Desh ka Aam Nagrik), Hisar airport owned by the State Government of Haryana was identified for development and operation of flights under Regional Connectivity Scheme. RCS flights connecting Hisar with Chandigarh was commenced on 14.01.2021 by M/s Air Taxi with the 3-seater aircraft. The routes connecting Hisar with Dharamshala and Dehradun commenced on 08.02.2021. The flights were subsequently discontinued by the operator from 01.08.2021 due to operational reasons.

(b) An amount of Rs. 66,21,669/- towards Viability Gap Funding (VGF) was disbursed to the Selected Airline Operator for operation of the RCS flights. An amount